



2026:AHC:43732

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2896 of 2026

Virendra Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dilip Kumar Upadhyay
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dilip Kumar Upadhyay, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The case of the writ petitioner is that he is posted as Inspector, Civil Police in District Ghazipur. The writ petitioner had earlier preferred a writ petition bearing Writ-A No. 13046 of 2025 seeking transfer from Ghazipur to Ghaziabad, Gautam Budhnagar which came to be disposed of on 03.09.2025 requiring the respondents to consider the claim, however, now the claim of the writ petitioner has been rejected by virtue of the order dated 16.10.2025 passed by the third respondent. According to the writ petitioner, in case, the writ petitioner has not been transferred to Ghaziabad or Gautam Budhnagar then he may be transferred to Hapur or Bareilly.
3. Learned Standing Counsel submits that whatever might be now the new transfer policy from the ensuing session is to come and it is for the writ petitioner to approach the competent authority.
4. To such a submission, learned counsel for the writ petitioner has no objection.
5. Considering the submission so made across and after perusing the record, the writ petition stands **disposed of** requiring the writ petitioner to approach the third respondent, Inspector General of Police (Establishment), U.P. at Lucknow seeking transfer from Ghazipur to Hapur or Bareilly in the ensuing session when the transfer policy comes

into effect and, in case, such a motion is made that this Court has no reasons to disbelieve that the same shall be considered strictly in accordance with law with most expedition.

(Vikas Budhwar,J.)

February 25, 2026
Rajesh